

(A)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

O.A./T.A./R.A.No.....

186

1995

Mr. U.B. Motapah
ASC

S. Pravakar Rao.....Applicant(s)

Versus

Union of India.....Respondent(s)

Sr. No	Date	Orders	Office note as to action (if any) : taken on order
1	31/3/95	<p style="text-align: center;">REGISTER</p> <p style="text-align: center;">S Registrar</p>	<p style="text-align: center;">9-P-O-8 R.S.-501- No. 808 381672 dt. 31-3-95 has been filed</p>
2	3-4-95	<p>Giving liberty to the applicant to approach this Tribunal whenever an effective and adequate cause of action arises with regard to his conditions of service, the application is permitted to be withdrawn.</p> <p>On the request made by the applicant's counsel, it is directed that the representation made by the applicant for his promotion and now pending with the respondent No.2 shall be disposed of expeditiously.</p> <p style="text-align: center;">F Vice-Chairman</p> <p style="text-align: center;">S/P Member (Admn.)</p>	<p>This application has been filed 6/8/95 on the A.T. Act, 1985. for this application the applicant has prayed to consider his case for promotion to the post of Health Educator.</p> <p>Further he has also challenged the promotion of opp. No.4 & requested for a direction not to allow opp. No.4 to join.</p> <p style="text-align: center;">S/P 31/3</p> <p>This application may be placed before Registrar for registration.</p> <p style="text-align: center;">S/P 31/3</p> <p style="text-align: right;">S.O. 31/3/95</p> <p style="text-align: center;">Registration</p>